

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2741
ANSWERED ON:29.03.2012
FATE OF SMALL CATERERS
Pakkirappa Shri S.

Will the Minister of RAILWAYS be pleased to state:

- (a) whether small caterers have raised certain objections with regard to the revised catering policy announced by the Railways;
- (b) if so, the details thereof;
- (c) whether the level playing field for the small caterers has been wiped out with the new catering policy; and
- (d) if so, the measures taken by the Railways to ensure that interest of small caterers remain protected?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) and (b): Yes, Madam. Few representations have been received from Indian Railway Caterers Associations (IRCA) with regard to renewal, ceiling limit on holding, relaxation in cooking free platform, revision of tariff, transfer of vendor ship to the legal heir, allowing sale of additional items, etc.

(c): No, Madam.

(d): Most of the issues raised by IRCA have been adequately taken care of in the New Catering Policy, 2010 which include renewal to all existing General Minor Units (GMUs), transfer of licence to the legal heir and their subsequent renewal, rationalisation of licence fees. Few issues which are not found feasible, have not been considered.